

(iv) Tenth Report

SHRI MOHAN SINGH (Deoria): Sir, I beg to lay on the Table a copy (Hindi and English versions) of the Tenth Report of the Department-Related Parliamentary Standing Committee on Industry on the Demands for Grants for 1994-95 of the Ministry of Mines.

12.44 hrs.

STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

Eighth, Ninth, Tenth, Eleventh, Twelfth and Thirteenth Reports

[English]

SHRI E. AHAMED (Manjeri): I beg to lay on the Table a copy each (English and Hindi) of the following Reports of the Standing Committee on Science and Technology, Environment and Forests:-

- (i) Eighth Report on the Detailed Demands for Grants (1994-95) of the Department of Biotechnology (Ministry of Science and Technology).
- (ii) Ninth Report on the Detailed Demands for Grants (1994-95) of the Ministry of Environment and Forests.
- (iii) Tenth Report on the Detailed Demands for Grant (1994-95) of the Department of Space.
- (iv) Eleventh Report on the Detailed Demands for Grants (1994-95) of the Department of Ocean Development.

(v) Twelfth Report on the Detailed Demands for Grants (1994-95) of the Department of Science and Technology (Ministry of Science and Technology).

(vi) Thirteenth Report on the Detailed Demands for Grants (1994-95) of the Department of Scientific & Industrial Research (Ministry of Science and Technology).

12.45 hrs.

STANDING COMMITTEE ON TRANSPORT AND TOURISM

Sixth, Seventh, Eighth and Ninth Reports

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker Sir, I beg to lay on the Table the Sixth, Seventh, Eighth and Ninth Reports (Hindi and English version) of the Departmentally related Parliamentary Standing Committee on Transport and Tourism on the Demands for Grants for the Deptt. of Tourism for the year 1994-95 and Deptt. of Civil Aviation for the year 1994-95 and the Anti-Hijacking (Amendment) Bill, 1993. The Suppression of Unlawful Acts Against Safety of Civil Aviation (Amendment) Bill.

12.46 hrs.

RE: CONCLUDING MINISTERIAL MEETING OF THE URUGUAY ROUND

[English]

MR. SPEAKER: Shri Pranab Mukherjee, Minister of Commerce to make a statement.

SHRI SRIKANTA JENA (Cuttack):
On what subject will he make statement?
(Interruptions) A statement has already
been laid on the Table of the Rajya
Sabha, the other House.

It is of no use now. In fact we will
not be in a position to discuss this
matter.

MR. SPEAKER: We will discuss it
later on. You are not a Member of the
Business Advisory Committee. We dis-
cussed it there.

SHRI SRIKANTA JENA: Sir, the
question is about the discussion. (Inter-
ruptions)

MR. SPEAKER: Shri Srikanta Jena,
this was decided. There are some forma-
lities.

SHRI SRIKANTA JENA: There is
some confusion.

MR. SPEAKER: You should not be
confused. At least, you hear me. He is
making a statement about what he has
done in the Conference which was held
at Marrakesh. If you want to discuss it,
or something else, an opportunity will be
given to you. It was decided in the
meeting of the leaders as well as the
Business Advisory Committee. We are
going to fix up the time and the modal-
ities which have to be followed.

SHRI SRIKANTA JENA: When will
it be discussed? (Interruptions)

MR. SPEAKER: It is not to be
decided on the floor of the house. We
will decide it in the Chamber.

[Translation]

SHRI NITISH KUMAR (Barh): Sir,
how can he make such a statement till
it is known in what form it will be
discussed?

(Interruptions)

SHRI JASWANT SINGH
(Chittorgarh): Mr. Speaker, Sir, you are
right but I just want to submit that the
Minister should make a statement, it is
his exclusive right.

[English]

MR. SPEAKER: This is correct.

[Translation]

SHRI JASWANT SINGH: It is the
right of the Government to make a
statement but it is our right to agree with
that statement or not. Therefore, I would
submit that we may please be informed
on what date it will be taken up for
discussion and in what form it will be
discussed, it is for you to decide.

(Interruptions)

MR. SPEAKER: Jaswant Singhji in
our meeting it was decided that Minister
of Finance would give his reply on
Monday and it would be discussed on
Tuesday.

[English]

SHRI BASUDEB ACHARIA
(Bankura): Please tell us in what form we
will discuss it. (Interruptions)

SHRI SRIKANTA JENA: You please
tell us.

MR. SPEAKER: You cannot ask me to tell all those things. Shri Basudeb Acharia, at least you know the words you are using, Shri Jena, please sit down.

(Interruptions)

MR. SPEAKER: Let us understand it. This will be decided in consultation with your leaders at a proper place. This is not the place for it.

SHRI SRIKANTA JENA: You have not told us about it.

MR. SPEAKER: I am not supposed to tell you. Please sit down.

(Interruptions)

12.50 hrs.

STATEMENTS BY MINISTERS

(i) Concluding Ministerial Meeting of the Uruguay Round

[English]

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): Sir, India has authenticated the Final Act of the Uruguay Round, representing the outcome of the Seven year long multilateral trade negotiations, on 15 April 1994. Hundred and ten other countries also authenticated the Final Act. Additionally hundred and four countries also signed the Agreement establishing the World Trade Organisation.

There was endorsement of the results of the Uruguay Round as a whole from all countries, developing and developed. The meeting was, however, divi-

ded over what the future work programme of the WTO should focus on. While the US and some European countries attached importance to the consideration of the link between trade and international labour standards, India alongwith some other countries attached greater importance to issues like restrictive business practices and immigration policies. While none of these issues became the subject of a Multilateral decision or declaration, the Preparatory Committee of the WTO will be competent to discuss which issues should be included in the future agenda of the WTO. Any decision in this regard can only be taken by consensus. The concluding remarks by the Chairman of the Ministerial Meeting includes, *inter alia*, the following statement:—

"In the statements which they made in the course of this meeting, Ministers representing a number of participating delegations stressed the importance they attach to their requests for an examination of the relationship between the trading system and internationally recognised labour standards, the relationship between immigration policies and international trade, trade and competition policy, including rules on export financing and restrictive business practices, trade and investment, regionalism, the interaction between trade policies and policies relating to financial and monetary matters, including debt and commodity markets, international trade and company law, the establishment of a mechanism for compensation for the erosion of preferences, the link between trade, development, political stability and the alleviation of poverty, and unilateral or extraterritorial trade measures."